

TRYSEM

4005. SHRI RAMSAGAR : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) whether the Government have formulated any programme to impart training to the rural youths under TRYSEM;

(b) if so, the number of youths imparted training in Uttar Pradesh, Haryana and Delhi under this scheme during 1994-95, 1995-96 and 1996-97;

(c) the target fixed for the current financial year;

(d) the number of youths who had been successful in setting up their own business under the said scheme; and

(e) the total backlog during the Eighth Plan under TRYSEM who have not yet been either wage-employed or self-employed ?

THE MINISTER OF RURAL AREAS AND EMPLOYMENT (SHRI KINJARAPPU YERRANNAIDU) : (a) and (b) Yes, Sir. TRYSEM is an ongoing programme launched in the year 1980-81 with the objective to impart skill/vocational training to rural youths belonging to below poverty line families to enable them to take up wage/self employment ventures. A statement indicating total number of youth trained in the state of UP and Haryana from 1994-95 to 1996-97 up to January, 1997 may be seen in part I of statement. TRYSEM is not implemented in Delhi.

(c) Under TRYSEM, physical targets are not fixed by the Government of India. It has been left to the States to decided their own targets, keeping in view their own needs and requirements.

(d) and (e) The Ministry monitors information only relating to total number of youths trained and employed, either in self or wage employment ventures. The Statement indicating total number of youths trained, wage/self employed may be seen in part II of the annexure.

Statement

TRYSEM in U.P. and Haryana

Part I

State	1994-95	1995-96	1996-97 (upto Jan. 97)
U.P.	62394	63721	38629
Haryana	3733	3582	2449

Part II

*Performance under TRYSEM (All-India)
during Eighth Plan*

(in nos.)

	Total Youth trained	Trained Youth Employed		
		Wage	Self	Total
1992-93	275993	42058	99334	141392
1993-94	303821	43004	107919	150923
1994-95	281874	44965	86466	131431
1995-96	301651	48450	97757	146207
1996-97 (upto Jan. 97)	205474	28577	56261	84838

Anant Ram Dairy Colony

4006. SHRI JANG BAHADUR SINGH PATEL : Will the PRIME MINISTER be pleased to state :

(a) whether attention of the Government has been drawn to the news-item captioned "Regularising Anant Ram Dairy Colony: Dave kicks up another controversy" appearing in the 'Hindustan Times' dated December 9, 1996:

(b) if so, the facts thereof; and

(c) the reaction of the Government thereto and the action taken thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) Yes, Sir.

(b) and (c) In July, 1994 a representation was received from the Anant Ram Dairy Gaon Sudher Sabha requesting for regularisation of their colony and provision of basic facilities like water and electricity in it. So far as regularisation of unauthorised colonies in Delhi is concerned, the subject matter is subjudice in the light of order of the High Court of Delhi in CW No. 4771/93.

As regards provision of basic facilities, since the subject matter comes under the purview of GNCTD, a copy of the said letter was forwarded to Government of NCT of Delhi for suitable action in accordance with the Delhi High Court's order dated 19.8.94 in CWP No. 4771 and CM 7829/93 and CM 4889/94.